

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No. 1975 of 2019**

Dr. Jai Prakash Sharma Petitioner
Versus
The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Prashant Pallav, Advocate
For the Respondent Nos. 1 to 3:-Mr. Ashutosh Anand, A.A.G.-III
For the Respondent Nos. 4&5: Dr. Ashok Kumar Singh, Advocate
For the Respondent Nos. 6 & 7: Mr. Subhashis Rasik Soren, Advocate

09/Dated: 24/06/2020

Heard, Mr. Prashant Pallav, learned counsel for the petitioner, Mr. Ashutosh Anand, learned counsel for the respondent nos. 1 to 3, Dr. Ashok Kumar Singh, learned counsel for the respondent nos. 4 & 5, Mr. Subhashis Rasik Soren, learned counsel for the respondent nos. 6 & 7.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Prashant Pallav, learned counsel for the petitioner submits that pursuant to interim order dated 24.10.2019 granted by the Co-ordinate Bench of this Court, petitioner is getting salary in view of 6th Pay Committee. He further submits that in the meantime, 7th Pay Revision Committee is there and benefit of the Pay Revision Committee is not being paid to the petitioner.

Mr. Subhashis Rasik Soren, learned counsel appearing for the respondent nos. 6 & 7 submits that there is certain development and he wants to bring the same on record by way of filing affidavit.

Dr. Ashok Kumar Singh, learned counsel appearing for the respondent nos. 4 & 5 submits that he will file counter-affidavit to the amended writ petition.

The learned counsel for the State submits that although a counter-affidavit has been filed but no counter-affidavit has been filed to the amended writ

petition. He is directed to take instruction and file counter-affidavit to the amended writ petition.

The respondents are directed to file their respective affidavits.

Post the matter on 11.08.2020.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/